

HIGH COURT OF UTTARANCHAL

AT NAINITAL

NOTIFICATION

No. 108 . /UHC/Admn. -A, 2004

Dated: July 14,2004.

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following amendment in High Court Rules, 1952, applicable to Uttaranchal under U.P. Reorganization Act, 2000.

AMENDMENT

1-In existing Rule 12 of Chapter III of the Rules of Court, 1952, the word “two” be substituted by the words “33 Percent of the strength of the Hon’ble Judges”.

This amendment will come into force with immediate effect.

By order of the Court

Sd/-

(V.K.Maheshwari)
Registrar General.